

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

C.P. (IB)/84(CH)2024

IN THE MATTER OF:

**Anand Mando Emobility Private
Limited**

... Petitioner-Operational Creditor

Versus

**Benling India Energy And Technology
Private Limited**

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 04.09.2024.

Sd/-

Court Officer